GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS ****

LOK SABHA

UNSTARRED QUESTION NO. 4383 TO BE ANSWERED ON WEDNESDAY, THE 29th March, 2017

ICPS

4383. SHRI GAJENDRA SINGH SHEKHAWAT:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether land was allotted to Institute of Constitutional and Parliamentary Studies (ICPS) at Nyaya Marg, Chanakya Puri, New Delhi to construct the building of the Institute way back in 1969;
- (b) if so, the details in this regard;
- (c) whether the Government had agreed to provide Rs. 25 crores to the Institute for constructing the building;
- (d) if so, whether the sum of Rs. 25 crores has not been provided to the Institute so far; and
- (e) if so, the reasons therefor and the time by which money will be provided to the Institute?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE & ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P. P. CHAUDHARY) ****

- (a) & (b) As per available information, the Institute of Constitutional and Parliamentary Studies (ICPS) was allotted a plot of land by the Ministry of Urban Development, at Chanakya Puri, New Delhi by Lease Agreement dated 24th April, 1976.
- (c) to (e) A proposal was received from the ICPS for sanction of sum of Rs. 24.92 crores for construction of building. However, the sum has not been provided to ICPS so far in absence of consensus between the ICPS and Ministry of Law and Justice on the issue of sharing of space in the proposed building.
